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Shri LAL BAHADUR: If there is any anti-national activity, Government will have to give thought to that matter certainly.

SHRI BHUPESH GUPTA: Is it not when the a fact that at the time Covenant or agreement-whatever it is--was arrived at between the Government of India and those Princes when they merged with the country into our system the privy purse was given on a certain basis, on certain claims and calculations and, if so, whether in those agreements this was foreseen that such purses would be used in this manner? I would like to know whether there was any stipulation as to why the purse was being given to them and the basis on which it was being given.

Mr. DEPUTY CHAIRMAN: You must look into each agreement.

Shri Bhupesh Gupta: But the agreements are shared between them and the Princes just as the princes are shared between the Swatantra Party and the Congress.

SHRI LAL BAHADUR: Of course about anti-national activity, as I said, we have to be very careful not only in regard to the Princes but also in regard to other citizens in the country. As for anti-national activities or activities which will harm or injure the interests of the country as a whole action has to be taken and will be taken. In regard to the princes taking part in political activities or taking part in elections, of course no ban is imposed as on any other citizen of this country. Shri Bhupesh Gupta need not feel upset; he should really sympathise with those people who consider it advisable to associate themselves with any reactionary par-

- *108. and *109. [The questioner Shri Jugal Kishore) was absent. For answers, vide cols. 464-66 infra.]
- *110. [The questioner (Shri Dayal-das Kurre) was absent. For answer, vide col. 466 infra.]

ASSISTANCE GIVEN TO DEATH ADMINISTRATION FOR CONSTRUCTION OF HOUSES FOR POLICE DEPARTMENT

- *111. SHRIMATI SAVITRY DEVI NIGAM: Will the Minister of Home Affairs be pleased to state:
- (a) whether his Ministry have given any assistance to the Delhi Administration recently for the construction of houses for the Police Department, specially meant for the constables; and
- (b) whether the constables of the Delhi Police, who have not been provided with any accommodation and who come from a long distance, are given any cycle allowance?

THE DEPUTY MINISTER OF HOME AFFAIRS (SHRIMATI VIOLET ALVA): (a) Yes. In the last two years, sanction has been accorded for the construction of 562 residentail quarters for constables. All constables in Delhi are entitled to rent free accommodation or house rent in lieu thereof according to rules.

(b) Conveyance allowance is not admissible for journeys between residence and place of work. The city compensatory allowance which is paid to all Constables in Delhi is intended to cover any additional expenditure of this sort.

Shrimati Savitry Devi Nigam: May I know whether the hon. Minister has got any information as to how many houses have been really built out of these 500 houses sanctioned about two years back?

Shrimati VIOLET ALVA: The performance is poor but our main bottleneck is non-availability of land. On whatever land we had, the Delhi Administration is going ahead and building houses. They are also trying to get 1,002 acres of more land in South West Extension area and that would help in construction of police lines.

Shrimati Savitry Devi Nigam: May I know how much rent is being given to the constables? What is the maximum amount of rent which is given to those unfortunate constables who have to stay outside Delhi 30 to 40 miles away and who have to come every day on duty?

Shrimati VIOLET ALVA: Standard rates are fixed and compensatory allowance is given. If they stay very far out, it is either by choice or by compulsion and the city compensatory allowance provides for that extra expenditure that they may incur.

YOUTH FESTIVAL

- *112. SHRI S. C. DEB: Will the Minister of Education be pleased to state:
- (a) whether it is a fact that the Youth Festival this year held at the Talkatora Gardens in New Delhi had to be terminated before the scheduled date; and
 - (b) if so, the reason therefor?

THE EDUCATION MINISTER (DR. K. L. SHRIMALI): (a) No, Sir.

- (b) Does not arise.
- *113. [Transferred to the 7th December, 1961]

RESERVATION FOR SCHEDULED CASTES
AND SCHEDULED TRIBES IN SELECTION
GRADE POSTS FILLED BY PROMOTION

- *82. SHRI B. D. KHOBARAGADE: Will the Minister of Home Affairs be pleased to state:
- (a) whether, in view of the judgment delivered by the Supreme Court in Civil Appeal No. 341 of 1960 between General Manager, Southern Railway Versus K. Rangachari, any instructions have been issued to the State Governments to make provision for reservation for Scheduled Castes and Scheduled Tribes candi-

dates in selection grade posts to be filled by promotion; and

(b) if so, the response of the State Governments thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI B. N. DATAR): (a) NO.

(b) Does not arise.

Shri B. D. KHOBARAGADE: May I know, while the Supreme Court has given its opinion that in all cases of promotions the claims of the Scheduled Caste people should be considered, if the Constitution has been interpreted in that way and that judgment has been accepted by the Central Government, why that policy should not be followed by all State Governments and reservation given to Scheduled Caste people in promotions also?

Shri B. N. DATAR: So far as the judgment is concerned, it is true that the Supreme Court has given a decision that it would not be unconstitutional to have such reservations but they have made certain observations about the maintenance of efficiency and standards and therefore the whole matter is under consideration.

Mr. DEPUTY CHAIRMAN: Question hour is over

WRITTEN ANSWERS TO QUES-TIONS

Assistant Superintendents' Examinations held in 1959 and 1960

- *78. Shri M. P. BHARGAVA: Will the Minister of Home Affairs be pleased to refer to the answer given to Starred Question No. 97 in the Rajya Sabha on the 17th August, 1961 and state:
- (a) whether the advice of the Union Public Service Commission about the formation of panels of left-overs in the list of qualified